CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 347/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement/ execution of the Commission's order dated 28.2.2022 in Petition No. 193/TT/2019 directing payment of transmission charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	West Bengal State Electricity Transmission Company Limited (WBSETCL) and Another
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Buddy Ranganathan, Senior Advocate, WBSETCL Shri Shubham Arya, Advocate, PGCIL Ms. Harsha Parakh, Advocate, PGCIL Ms. Shweta Sharma, Advocate, WBSETCL Ms. Shefali Tripathi, Advocate, WBSETCL Ms. Vaibhavi Pathak, Advocate, WBSETCL Shri Diggaj Pathak, Advocate, WBSETCL Shri Sriyut Shukla, Advocate, WBSETCL

Record of Proceedings

The matter was heard through video conferencing.

2. At the outset, learned counsel for the Petitioner sought three weeks' time to file a rejoinder to the reply of Respondent No. 1, i.e., West Bengal State Electricity Transmission Company Limited (WBSETCL). Learned senior counsel for WBSETCL did not oppose the request.

3. Considering the above, the Commission adjourned the matter and directed the Petitioner to file its rejoinder, if any, within three weeks.

4. The Petition will be listed for hearing on 7.1.2027.

By order of the Commission

Sd/
(T. D. Pant)
Joint Chief (Law)